GOVERNMENT OF INDIA PERSONNEL,PUBLIC GRIEVANCES AND PENSIONS LOK SABHA

UNSTARRED QUESTION NO:1683 ANSWERED ON:10.08.2011 DISSEMINATION OF CORRUPT OFFICERS Mahendrasinh Shri Chauhan ;Sinh Dr. Sanjay

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

(a) whether the Government has disseminated the particulars of corrupt Government officials in various channel/media in public domain;

(b) if so, the details thereof and the objective behind doing such dissemination in media; and

(c) the success achieved/outcome thereof in terms of monitoring acts of omission and commissions by the public in this regard?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office (SHRI V. NARAYANASAMY)

(a) & (b): The Second Administrative Reforms Commission in its 4th report titled "Ethics In Governance" had recommended that the Government agencies can help the media in the fight against corruption by disclosing details about corruption cases regularly. Accordingly, all Ministries/Departments including Central Vigilance Commission and Central Bureau of Investigation have been asked to appropriately publicize on a periodic basis cases of deterrent punitive action which have reached finality both in regard to conviction and major penalties of dismissal, removal from service and compulsory retirement.

The Central Vigilance Commission publishes Monthly Performance Report on its website which includes list of officers against whom the Commission has advised sanction for prosecution and initiation of major penalty proceedings. List of officers punished/imposed major penalties on the advice of the Commission are also contained in the monthly reports.

The Central Bureau of Investigation also publishes monthly Report on its websites where name of accused officers are mentioned.

(c): The Government has not carried out any survey in this regard but it is felt that such measures do help in checking corruption.